

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 3047
TO BE ANSWERED ON 14.03.2018**

QUALIFICATION TO PURSUE LAW DEGREE

3047. SHRI DILIP PATEL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the reasons behind Bar Council refusing to accept candidates to take admission in law courses who pursued graduation or PG through open University recognised by UGC;
- (b) whether the justification of Bar Council that 15 years of regular education (10+2+3) cannot be equated with degree from open university and such candidates cannot be expected to have a mature understanding when compared to 15 years of learning is correct;
- (c) if not, the steps the Government proposes to take to address the issue;
- (d) whether such training is not a violation of equality to education and right to livelihood; and
- (e) if so, the efforts the Government will make to ensure that all graduates are entitled to study law ?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND
CORPORATE AFFAIRS**

(SHRI P.P. CHAUDHARY)

(a) to (e): The information is being collected and will be laid on the Table of the House.